

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. KAPIL MEHTA

Criminal Appeal No(s). 990/2016

SHARDA DEVI

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(Pl. list U.I.D.NO.75498/17 IN CRL. APPEAL NO. 991 OF 2016 ONLY ON 15.09.2017)

WITH

Crl.A. No. 991/2016 (II)

(and

FOR EARLY HEARING APPLICATION ON IA 75498/2017)

Date : 11-12-2017 This appeal was called on for hearing today.

For Appellant(s)

Mr. Tejaswina Sagar, Adv.

Mrs. Mona K. Rajvanshi, AOR

For Respondent(s)

Mr. Ramjee Pandey, Adv.

Mr. Abhishek, AOR

Mr. Ramji Pandey, Adv.

Mr. Akshat Kumar, AOR

UPON hearing the counsel the Court made the following
O R D E R

Sole respondent in both the matters is duly represented.

Original records have been received from the High Court as well as Trial Court.

Registry to process both the matters for listing before the Hon'ble Court, as per rules. In the meantime, parties may file additional documents.

KAPIL MEHTA

Registrar

11.12.2017

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